

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. IA/3232/2024 C.P. (IB)/2925(MB)2018

IN THE MATTER OF

JSK Corporation Pvt Ltd

Vs.

Enestee Engineering Ltd

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 25.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/Liquidator: - Adv. Aakanksha Nehra (VC)

For the Respondent:

ORDER

IA/3232/2024:-

The prayer in the present Application is for grant of an extension as on 12.06.2024 for completion of liquidation process. Learned counsel for the Applicant submits that the auction for assigning NRRA had already been carried out and LOI has been issued on 24.06.2024. In view of the same, the relief sought for is granted.

Accordingly, IA is **disposed of**.

Sd/-
MADHU SINHA
Member (Technical)
//Anmol//

Sd/-
REETA KOHLI
Member (Judicial)